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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO: 209 OF 1994

Date of decision: 22nd April, 1994

Chandrakanta Das

...

Applicant

Versus

Union of India & Others

...

Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? *NO*

2. Whether it be circulated to all the Benches of the *NO*  
Central Administrative Tribunals?

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(H. RAJENDRA PRASAD)  
MEMBER (ADMINISTRATIVE)

22 APR 94

*key 22-4-94*  
(K. P. ACHARAYA)  
VICE- CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

Original Application No. 209 of 1994

Date of decision: April 22, 1994

Chandrakanta Das ... Applicant  
Versus  
Union of India & Others ... Respondents  
For the Applicant ... M/s S.K.Dey, B.B.Patnaik,  
H.K.Nayak, B.K.Mohapatra,  
Advocates.  
For the Respondents ... Mr. Akshya Kumar Misra,  
Addl. Standing Counsel (Central)  
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CORAM:

THE HONOURABLE MR. K.P. ACHARYA VICE- CHAIRMAN  
&  
THE HONOURABLE MR. H.RAJENDRA PRASAD, MEMBER (ADMN.)

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JUDGMENT

K.P. ACHARYA, V.C. We did not like to keep this matter, unnecessarily pending. We have heard Mr. Dey learned counsel appearing for the petitioner and Mr. Akshya Kumar Misra learned Addl. Standing Counsel (Central).

2. Petitioner's apprehension is that if the case of Shri Subash Chandra Kandey is considered in compliance with the judgment passed in O.A. No. 132 of 1994 disposed of on March 18, 1994 then he may be selected because he is a graduate whereas the petitioner Shri Chandrakanta Das is a matriculate. Further it is submitted by the learned counsel appearing for the Petitioner that the Sarapancha had made correspondence with the Assistant Superintendent of Post Offices indicating that Subash Ch. Kandey has made a false statement in his application that he is not serving

any where though in fact he is serving in a particular Company and therefore, he should not be selected. At this stage, we do not like to express any opinion on both these issues. The appointing authority is competent to take into consideration these matters and arrive at his own conclusion adjudicating ~~the~~ suitability of different candidates. We express no opinion and the matter is entirely left to the appointing authority. Thus, the Original application is accordingly disposed of. No costs.

MEMBER (ADMINISTRATIVE)

22 APR 94

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VICE CHAIRMAN

VICE CHAIRMAN

Central Administrative Tribunal,  
Cuttack Bench, Cuttack/K. Mohanty/  
22.4.1994.